MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill

"Clauses 2 and 3 were added to the Rill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI F. H. MOHSIN: Sir; I move:

"That the Bill be passed."

The question was proposed.

SHRI T. V. ANANDAN: Sir, after having heard the various hon'ble Members and their intention behind speeches, why should the Government not come forward with a statement to say to the people of Andhra that the Government of India is willing to have a plebiscite on this issue to solve the entire problem? Then there will be no agitation, no violation and no shooting. There will be no need for your shooting. Why do you not come out today with a statement saying that there will be a plebiscite on this issue?

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

- RESOLUTION SEEK-1. STATUTORY ING DISAPPROVAL OF COAL MINES (TAKING OVER OF MAN-ORDINANCE, AGEMENT) 1973 (No. 1 OF 1973)
- 2. THE COAL MINES (TAKING OVER OF MANAGEMENT) BILL, 1973.

SHRI M. K. MOHTA (Rajasthan): Mr. Deputy Chairman, Sir, I beg to move,

"That this House disapproves the Coal Mines (Taking Over of Manage-Ordinance, 1973 (No. 1 of 1973) promulgated by the President on the 30th January, 1973"

Sir, I beg to submit that the action on the part of the Government in taking over the non-coking coal mines 8-161RSS/73

very far--reaching consequences. It has a bearing...

SHRI BHUPESH **GUPTA** (West Bengal): On a point of order, Sir. I am for some healthy conventions. Now, Sir, this kind of Resolution defames the Parliament and the country before the eyes of the world. My friend is moving a disapproval resolution here. I think by agreement and convention, we should not move such preposterous resolutions in the end of the 20th century. Therefore, I would request him not to do it.

MR. DEPUTY CHAIRMAN: It is no point of order. It is a matter of opinion.

SHRI M. K. MOHTA: Sir. I must submit that a seasoned parliamentarian like Mr. Bhupesh Gupta should not indulge in such preposterous talk.

SHRI BHUPESH GUPTA: It is not preposterous talk. You have a right to move it. You have a right even to commit suicide here till I apprehend you.

SHRI M. K. MOHTA: I will leave that right for you. Sir, as I was submitting, this action on the part of the Government has a bearing not only on the coal industry.....

SHRI LOKANATH MISRA (Orissa): Mr. Bhupesh Gupta, your party has already committed suicide by becoming the tail of the Congress. So there is nothing left.

SHRI BHUPESH GUPTA: Your party was born in Hell.... (Interruption)

[THE VICE-CHAIRMAN (SHRI V.B. RAJU) in the Chair]

THE VICE-CHAIRMAN (SHRI V: B. RAJU) This has no relevance to the Resolution. 2.7

SHRI M K MOHTA: I was saying that this ha, such far-reaching consequences on the entire economy of the country that the Government has to make up its mind on the very fundamental question of nationalisation and taking over of management of different kinds of industries and businesses in the Sir, if we analyse carefully country.

the reasons given by the Government

for this action on their part, we will

' [Shri M. K. Mohta]

find that the action was entirely unwarranted and it was not in the best interests of the economy of the country. What is the most important reason held out by the Government? It is that the coal industry, left to itself, would not have been able to modernise and devetop in the way required by the economy of the country; therefore, the Government thought it proper to take over the management as the first step towards complete nationalisation of the entire coal industry. Sir, the greater implications of this move on the part of the Government must be studied very carefully and in some detail. The reason, viz., because some coal mines, left to themselves, would not be able to develop or modernise, therefore, the entire coal industry should be taken over, is a very dangerous principle, if I may say so, which, if applied to other walks of life, will lead us to a very difficult situation. There are not a few, not half a dozen of a dozen, but several hundred coal mines whose management has been taken over. It cannot be the case of the Government that in all those several hundred coal mines no development work was taking place. Perhaps some coal mines were not developing, some coal mines were not modernising to the extent desired. But that cannot be any reason for taking over the entire indus-Sir, if this kind of reasoning is carried to its logical conclusion, it would mean that because a few members of a particular profession, say, lawyers, are not doing their bit, the entire legal profession should be abolished, or because a few doctors are not doing their duty. the profession of doctors should also be abolished. I cannot understand kind of logic at all. If the Government had said that the manage-4 P.M. ment of those coal mines which are lagging behind in modernisation and development should be taken over, there would have been at least some point in it. But there can be no reasonable explanation for such a sweeping action as taking over of all the coal mines. Then again it must be

borne in mind that out of the several hundred coal-mines management has been taken a large majority are very small The Government has said several occasions that it wants to encourage small businessmen, it wants to encourage middle-level businessmen. But what has happened is that the affluent coal-mines, the coal-mines were connected with big business houses or with big businessmen were not the ones who had not modernised. They had the resources, they had the organisation; they had all paraphernalia to modernise and develop. But the smaller ones were the ones which had great difficulty in carrying out modernisation or development. In this way the Government has hit not the monopolists, not the big businessmen, but the small and the middle-level businessmen. I think could not be the intention of the Government. But this is an apparent contradiction which cannot be explained away by the Government

Over of Management)

Bill. 1973

Then again we must also consider what will be the effect of this action on the part of the Government on other sectors of the economy, particularly on the question of modernising, development and expansion of industries. What has happened in the case of coal-mines is that all their assets have been frozen; not only the fixed capital assets, even the working capital assets consisting of bank balances or receivables or other liquid assets have all been frozen on the one side, and, on the other, all the liabilities remained, which that all the thousands of small businessmen people who had given credit to these coal-mine owners for the supply of stores and other articles on any other business account, they canot be paid by these coal-mine owners because receivables are all frozen, bank accounts are frozen. And therefore, until such time as the whole thing is unfrozen and things start moving, those people who had given credit simply will be left in the lurch. The result is that people are reluctant to give credit to other industries on which the threat of nationalisation hangs, like the cotton textile industry, the sugar industry, the tea estates, etc. People are not willing to give them

any credit at all because they think that one fine morning the Government will announce that all the tea gardens are taken over What will happen to all the credit that the small businessmen may have given to these ter gardens? What will happen to the credit that they may have given to the cotton mills or the sugar industry? This 15 throwing a spanner in the works of the enterprise in such a way that the functioning of the private enterprise is made more and more difficult by the Government thereby helping nobody, not helping the economy, not helping the small man, not helping the consumer and unnecessarily putting obstacles in the way of the development of the industry While on the question of modernisation of industrial units it must also be borne in mind that modernisation and expansion or development is not such an easy task to be accomplished After those units, which are weak financially have a great deal of difficulty in raising resources for modernisation They are the very people who have great difficulty in putting things in order. If one goes to nationalised banks, it is a known fact, it is the experience of everyone, that money from the nationalised banks can be available to big businesss people and to viable industrial units but not so easily to middle-level or small people who are really in need of money for modernisation And then again such small and middle level businessmen are invariably not in the category of widely held companies

By that I mean that their shares are not quoted on the market nor held by thousands of shareholders In such cases, the personal money of the proprietor or the main shareholder is at stake When more money is requir ed for modernisation, he has to shell out money himself He cannot sell his shares to the public nor can he raise it from the financial institutions as easily as the big businessman can The diffi culty is that it is the middle and small businessmen who suffer. And then there is the over present threat of nationali sation It is there in the case of several industries T am mentioning cotton textiles, sugar and tea because in the

business and commercial circles thev are always referred to. When the threat of nationalisation is there, the small businessman will never be able to have enough credit to put more money into modernisation and therefore a vicious circle will start Because of the threat of nationalisation, he will not moder nise and if he does not modernise. Government will say . "We will take it over" How to break this vicious circle? How to ensure that the deve lopment process will go on in the best interests of the economy and of the citizens of the country May I, theretore, suggest

SHRI KALYAN ROY (West Bengal) What about non payment of provident fund contribution and what about non payment of wages?

SHRI M K MOHTA Anybody who has not paid provident fund contribution or pages should be penelised But because one man has not paid you connot take over all the 400 or 600 coal mines. That cannot be the argument Because one trade union leader may have been found to be scoundrel, you cannot abolish the trade union movement in the country.

SHRI KAI YAN ROY Here it is not abolished, but only taken over

THE VICE CHAIRMAN (SHRI V B RAJU) Please do not interrupt Your name is in the list of speakers

SHRI M K MOHTA I would sub mit that unless the Government makes it clear through a categorical stata ment for the benefit of industries, particularly those industries which are the threatened ones that any money spent by those industries on modernisation and development say during ten years prior to any nationalisation, will be repaid in full to those people, I am afraid modernisation by itself will suf fer, because in spite of that the Government may say people are not going to put in more money for modernisa tion if the threat is going to hang on their heads all the time Presently there is no formula for payment of compensation Nationalisation may take place

[Shri M, K. Mohta]

Coal Mines (Taking

and a compensation of Re. 1/- may be offered. It is not justiciable and no-body can, therefore, go to court and challenge the action of the Government. Therefore, let the Government say very categorically that anybody who has modernised will not be made to suffer. If somebody does not modernise after that, you can definitely put the blame on him. Unless and until you make it clear, the responsibility for not modernising the industry will be squarely on the shoulders of the Government.

The issue of disparity of incomes and wealth and the way to reduce disparity are sometimes confused with the other economic questions in such a way that the whole economy of the country If it is the declared policy of suffers. the ruling party and of the Government that disparity should be reduced. have no quarrel with that. There are ways of doing it and it can be achieved by fiscal measures. There are so many weapons in your armoury for achieving it. Certainly to nationalise an industry without any promise of adequate compensation is not the achieve it. Out of the nationalised industries some may be small people and some others may be big people. A small businessman should not suffer because the big man is also there in the same industry. Through fiscal measures you can tax the rich more. You have been doing it and I am sure you will definitely do it in future also. But due to the nationalisation, if the small man is to be penalised to such an extent that the whole economy suffers, I do not think this is wise action or policy on the part of any Government, especially if the ruling party professes to be a democratic party, believing in democratic principles. It is not a totalitarian party. I am not talking of Communist theories. I am only talking about policies and principles which the ruling party itself had declared to be its own.

Under those policies and principles it cannot be denied that at least the small men, the middle-level businessmen must be given protection which they have been denied uptil now.

On these counts, Sir, I would submit that the action of the Government in having taken over the management of the coal mines is unwarranted and is not in the best interests of the economy and, therefore, I submit that this House should disapprove of it.

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMAR-AMANGALAM): Mr. Vice-Chairman, Sir, while opposing the statutory Resolution moved by Shri Mohta, I also move:

"That the Bill to provide for the taking over in the puolic interest, of the management of coal pending nationalisation of such mines, with a view to ensuring rational and co-ordinated development of coai production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Mr. Vice-Chairman, Sir, I will only say a few words because the objects of this Bill are well known and my triend has paid little attention to them. With his usual eloquence in a misplaced cause he has traversed a wider area, this because he may have a case other things, but he has no case for coal. He may have a case in many other areas, but not in coal and, therefore, I would not deal with the homilies delivered about the economic situation and so on, because I have heard them often from him and the House also has heard them from him and it is not worthwhile dealing with them. But I will deal with coal which is the subject matter of the Resolution he has moved as well as the Bill that I have moved now.

First of all, Sir, I would like him to appreciate one thing, because, living as he does in Rajasthan, for away from the coal mines and, if I may say so with respect, not being, shall I say, very much acquainted with the conditions of the coal mines, he should appreciate that it is not just one mine owner, one

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our behalf

small owner only, who is responsible for the defaults that have taken place It is the general practice in the coal mining industry mostly not to reinvest, not to invest money in order to deve lop the mines, make quick swindle the workers of their Provident Fund. Swindle the Government of its royalty, swindle, the country by under estimating, rather, putting in the accounts lesser amount of coal than what is actually produced—these are general practices and I do not say all these on my own or without any reference will read now from the reports given to me oy the Additional Custodian General who took over the Mines on

"Most of the collieries were despatching coal by road by trucks Although the full value of the coal was realised by the owners, the sales documents used to be prepared for considerably less quantities and the Government was cheated of Sales Tax and Income Tax and royalties and cess on coal production "

Now, this is one report This is mostly the practice But this is not the only one This is one report and there is another report

"In the areas of the collieries. Government dues on account royalties, cess, different types ot taxes, electricity bills, which are lying unpaid are in considerable amounts ."

Well, here is another quotation *

"Most of the collieries have huge arrears of Coal Mines Provident Fund contributions and the records were not available in many collieries at the time of the take over Figures of arrears are being collected from different Government sources"

Then, take the question of the employment The practice in the coal fields is not what you think it is, though you may be thinking so, because I know that you yourself have certain interests in certain recognised factories where persons who are permanent workers 9—161RSS/73

are automatically made memoers of the Provident Fund where it is deposited by the employer month after month But these standards do not apply to the coal fields and do not apply the standards which you may be applying and which you may be applying or which your friends may apply in the areas where you have factories. Do not apply them here Can you give me an example of a factory which you may be aware of where something like this takes place?

I will give you an example Take South Lovabad colliery Seventy permanent workers should be there and that is the strength that should be there in the mine Ten persons are members of the Coal Mines Provident Fund So, this is the position whether you take it in terms of payment of the taxes, pay ment of royalties, cess or sales tax or payment of wages that should be paid This is the position and I have got the figures to show it Though the Wage Board compels that certain level of wages should be paid, two or three rupees less a day is paid to the worker

The record shows that a particular The wage is being paid investigation shows that the wage is being paid In relation to every single sphere of activity, a large number—not a few, but a large number-of the mineowners did not conform to law or to the standards the society expect them Therefore, it is not to conform question of our generalising in relation to owners of textiles, tea gaidens and so on So far is coal is concerned, it is a special category. It is such a special category that even in relation to Mr Mohta who is very friendly with England, in the sense of its economic system, coal was nationalized years ago And no English man-and even most Right Wing Englishman-ever thought that coal oe handed back to the coal mine owners, though they thought of steel being handed back and they wanted to hand it back. Why this diffe-This is because coal mine in dustry, traditionally the world over, is such an industry that he who touches it dirties his hands In ending

[Shri S. Mohan Kumaramanglam] type of exploitation in terms of workers, on the one hand, and the type of exploitation in terms of the most valuable natural resources that we have in our country, I think the Government is in the stage of completing a historic task.

Production in 1971-72 million tonnes. We want to take it up to 143.7 million tonnes by 1978-79. In the collicries, which I would like to call ex-pr.vate sector, the investment has to be in the region of Rs. 100 crores. For the last ten years, in all the collieries, even in the biggest collieries, taken 19gether, they could invest a sum of about Rs. 5 crores. This is the estimate given to me. Let us give them a little margin. Let us double it and take it as Rs. 10 crores. But where is ten crores compared to one hundred crores that , has to le invested? This is not my view. The Reserve Bank set up a committee, and that committee examined this que ion of resources in the mining industry. I quote from it:

"Considering the substantial increase in production envisaged, as also the recent lean period through which it has passed, which has resulted in an erosion of most of its financial resources, it is obvious that the internal resources of the industry can contribute little to the investment effort required..."

And in that committee set up by the Reserve Bank we had Mr. R. Lal, Chairman of Indian Mining Association of Calcutta and Shri H. N. Mukherjee, Chairman Indian Mining Federation, Calcutta. They also signed this report. They were also a party to this comment. They wanted that we should finance them...

SHRI BABUBHAI M. CHINAI (Maharashtra): That is the position of every industry. Financial institutions are giving aid to any industry. That is not the case with any particular industry...

SHRI S. MOHAN KUMARAMAN-GALAM: With great respect, I think...

Well, you should not provoke me. Leave it at that. Let me finish. I do not think this is the position in all industries....

SHRI BABUBHAI M. CHINAI: It is 99.9 per cent in all industries. Even the Tata project... (Interruptions)

SHRI S. MOHAN KUMARAMAN-GALAM: If you have certainly become a revolutionary as to nationalise everything, of course I will consider it. You file an application in the proper way. But let me first deal with Mr. Mohta's problems.

Obviously, as regards resources, they have been treating the industry badly from every aspect—from the point of view of the Government, from the point of view of the State Governments, from the point of view of sale of coal. They are not in a position to proceed on a rational and scientific basis. The case of Raniganj and Bihar area is well known. Why these artificial barriers between a mine and a mine?

In view of all these things, I think there is more than adequate justification for taking the decision that the Government took.

I do not want to go into any further details. I do not think that is necessary at this stage. Therefore, I would oppose the Resolution and move that the Bill be taken into consideration.

The question was proposed.

श्री बनारसी दास (उत्तर प्रदेश):
अधीष्टता महोदय, कोल बेसिक इंडस्ट्रीज में से है
श्रीर हमारी इंडस्ट्रीयल पालिसी का रेजूलेशन
भी है कि बेसिक इंडस्ट्री को पब्लिक सेक्टर
में होना चाहिए। सिद्धान्तः यह बिल जो
सदन के सामने पेश किया गया है मैं
इनका स्वागत करता हूं कि कोल का मैंनेजमेन्ट फिलहाल टेकओवर किया जाय और उसके
वाद कोल इंडस्ट्री का नेशनलाईजेशन किया
जाये लेकिन इस संबंध में मैं माननीय मंत्री
जी को यह सलाह देना उचित समझता हू कि
नेशनलाईजेशन करने से पहले या मैनेजमेन्ट

को टेकओवर करने से पहले इसके सब पहलुओ पर विचार करना चाहिए। नेशनलाईजेशन केवल एक मूर्ति पूजा की तरह से इस्तेमाल करने से न राष्ट्र की प्रगति होगी, न इससे आम जनता का कोई लाभ होने वाला है।

माननीय मत्नी बडे योग्य और अनुभवी है। स्टील उद्योग को उन्होंने अपने हाथ मे लिया। लेकिन मुझे यह कहने मे जरा सकोच नही, बडी निराशा हई है कि स्टील का दाम बढा है, घटा नहीं है ओर स्टील एक ऐसा उद्योग हे जिसकी कीमतो का हमारी आम इन्डस्टीज जैसे रेलवेज, वैगन्स और तमाम मशीन बिल्डिंग इन्डम्ट्रीज पडता है। इसी तरह से कोल है। गत दो वर्षों में निरन्तर ईटो की कीमते बढ़ती चली गयी है करीब करीब सौ प्रतिशत से अधिक कीमते बढ गई है। उसका कारण यह है कि उनको कोयला मिलना कम हो गया है। दिल्ली में कुछ लोग गैस का इस्तेमाल करते हैं, कुछ समद्ध लोग जिनका प्रतिशत पाच से ज्यादा नहीं होगा बाकी सब लोग साफ्ट कोक का प्रयोग करते हैं। दिल्ली और दूसरे नगरो मे कोक का दाम दुगने से ज्यादा हो गया है। दिल्ली में इसका दाम तीन गुना हो गया है। मै माननीय मत्नी जी से जानना चाहता हू कि आपके दिमाग मे एक परिकल्पना होनी चाहिए कि कोल इडस्टी के बारे में किस तरह का आपका स्ट्रक्चर होगा? क्या आपकी कीमत होगी? क्या आप 1960-61 में जो कोयले की कीमत थी उस स्तर पर लाने में कामयाब हो सकेंगे ? कोल इडस्ट्री में कल ही हमने डिसकस किया कि 47 वर्कर्स की जाने गई। क्या आप ऐसी परिस्थिति पैदा करेगे

श्री कल्याण राय: इसमे ज्यादा।

श्री बनारसी दास: यह तो आपका कर्तव्यथा। तो क्या आप इस तरह की व्यवस्था करेगे जब कि आधुनिक युग में सेफ्टी मीजर्स इवाल्व किए जाते हैं कि मजदूरों के लिए अधिक सेफ्टी हो ? जब कि कोल माइन्स का पेणा श्रडा हैजार्डुअस है, क्या इस तरह की व्य-वस्था करेंगे कि मीनिमम वेजेज उनको मिले जो वैक के इप्लाइज से एल० आई० सी० के इप्ला-इज्ज से कम न हों? 300 रुपया आपके एल० आई० सी० या बैंक के इप्लाइज को बम से कम वेतन मिलता है, तो एक ऐसी इडस्ट्री मे जो कि हमारी बेसिक इन्डस्ट्री है और जहा पर जीवन के काम करने की कडीशन ऐसी है कि बडा खतरा होता है, एक मीनिमम वेज फोर्थ क्लास इप्लाई के लिए, लेवरर के लिए जो कि एक रिस्क लेकर जमीन मे कोयला निकालने के लिए जाता है उनकी मीनिमम वेज आप गारटी करेंगे?

दूसरे, जो लोग कोल मॉइन्स के अन्दर काम करते हैं क्योंकि वह एक नेशाल प्रोड-क्शन के फट पर काम करते हैं, क्या आप इस बात का आश्वासन देगे, इस बात की गारटी करेगे कि जो व्यक्ति कोल माइन्स के अन्दर मारे जायेगे उतना उनके परिवार का नार्मल स्पैन में ही बेतन मिलेगा जितना की उसके जीवित होने की हालत में उनको जिलता ?

तीसरी चीज यह है कि उन सब तोगो का एक कम्पल्सरी इन्गोरेस हो अगेस्ट एक्सीडेन्ट, अगेस्ट डिसएविलिटी, पूरा बैनीफिए उनको मिले। उनको डिस-एविल होकर वे वल एक डोल दे देते हैं जिस तरह से वे समाज के दूसरे दर्जे के नागरिक हो जाते हैं, उनकी स्थित यह न होकर एक समानता का स्थान मिले। उन्होंने उत्पादन के लिए सफर किया है, उनका अग भग हो गया, डिस-एविलिटी हो गई, इस लिए उनका पूरी तरह से ध्यान रखा जाएगा।

श्री कल्याण राय : क्पल्सरी इश्योरेस होना चाहिए।

श्री बनारसी दास : कपल्मरी इश रेस जो वर्कमेन ऐसे कामा को करते हैं उन्ने लिए अनिवार्य होना चाहिए। यह नही कि कुछ हद तक आप कपेसेट कर दे, बल्कि जो डिस-एविल हो, परमेनेन्ट डिसएविलिटी हो या

[श्री बनारसी दास]

इज्यूरी या आर प्रकार से उनको जो हानि पहचे, वही चिक अपने परिवार की रोजी कमाने वाले है, इस द्ब्टि से उनके परिवार को किसी प्रकार की हानि नहीं होनी चाहिए। जब कि आपका फिक्सड इकोनामी कसेप्ट है. आप सब लोगों को काम देने की जिम्मेदारी नहीं लेते हैं। जब कि आप काम लेते चले जा रहे है तो यह भी आपकी जिम्मेदारी होनी चाहिए कि जो लोग डिस्प्लेस्ड हए है उनकी पूरी व्यवस्था आप करे। आम तोर से जब तक कि पूरी जिम्मे-दारी नेशनलाइजेशन करके आप नहीं लेते है नतीजायह होता है कि जितने भी आप के नेशनलाइज्ड सेक्टर्स है मै आपकी जानकारी के लिए बता द कि जब से बैंको का राष्ट्रीयकरण हुआ, दिल्ली में कही चले जाइये, आप चाहे किसी एम०पी० से पूछिए 5 हजार रु० एक क्लर्क के अप्वाइटमेट के लिए है और 3 हजार रु० एक चपरासी के अप्वाइटमेट के लिए है। एल०आई०सी० के अन्दर भी एक कलर्क की नियक्ति बिना 5 हजार रु० दिये नहीं हो सक्ती और एक चपरासी की नियक्ति बिना 3 हजार र० दिए नहीं हो सकती। आप कह सकते हैं कि यह इससे सबधित लेकिन कोई बनियादी इटीग्रेटेड योजना आप की होनी चाहिए । जब कि आप सब से बड़े एम्पलायर है और नेशनलाइजेशन करने के साथ में आप एम्पलाइमेन्ट की अपार्चितटीज अपने हाथ में लेते जा रहे हैं, तो इस बात की आशकाए ओर इस बान की जो भ्रातिया लोगो के दिमाग मे है उनको दूर करना आपका फर्ज होगा कि जब देश में रोजगार की वमी है और नोजवानो का भविष्य अधकार मे है आप पालिटिकल लाभ पहुचाने के लिए इन नेशनलाइज्ड युनिटस को इस्तेमाल नहीं करेगे और जिनका पूल होगी उन्हीं को काम मिलेगा और बाकी का नहीं मिलेगा ओर बाकी तमाम के तमाम नाजवान आप एक क्यू में खड़े करके एक ऐसी डिस्पेरेट हालत के अन्दर रखेगे कि वे केवल सरकार के यसमैन बनेगे आर नोकरी तलाश करने

के लिए कोराइडर्स के अन्दर चक्कर लगायेगे नेशनलाइजेशन करते समय आप का यह जरूरी नाम है कि जो भी सेक्टर्स आप के लिए, जैसे कापर माइन्स को आप ने लिया, तो आपको यह देखना चाहिए कि कापर माइन्स को लेने के बाद उनकी एफिशिएसी, उनकी वर्किंग, उनकी प्राफिटेविलिटी, और उनकी प्रोडिक्टिविटी बढी है या घटी है। जैसे आप का स्टील है, स्टील के अन्दर यह मैने माना कि जहा गैस्टेशन पीरियड ज्यादा है वहा कुछ लासेज हो सकते है। ससार मे ओर भी डेवल^८ड कन्ट्रीज है । आखिर हमको एक नया नही करना है एक्सपेरीमेट । उनके अनभव से जितना गैस्टेशन पीरियड होगा कब वे एक आफ टेक स्टेज पर आएगे, इन सब चीजो को ध्यान में रखना होगा।

कज्यमर की दृष्टि से मै आपसे अर्ज करना चाहता ह कि ऐसा नही होना चाहिये कि फला फला आदिमयों को काम मिलेगा और जो लोग आलरेडी इस्टैं व्लिश्ड है वे सड़क पर फेक दिये जायेगे। उसका नतीजा यह होता है कि उसमे केवल पोलिटिकल पुल्स चलते हैं और जो लोग भी इस लाइन के अन्दर आते है पोलिटिकल आधार पर स्वय तो इस काम को नही करते हैं । कुछ बीच के मिडिलमैन जरूर हो जाते है। नेशनलाइजेशन के नाम पर एक नया मिडिलमैन पोलिटिकल कासिडेशम ने पैदा होता है दिल्ली मे आप देखिये वाहे कोई ट्रेड हो, चाहे फूडग्रेन की ट्रेड हो एक नया मिडिलमैंन पैदा हो गया है जिस का काम सर्विस करना नही है। उसका काम केवल अपने पोलिटिकल इफ्लएस को कैश करने के लिए कुछ कमीशन ले लेना है जिसका नतीजा यह है कि एक नया मिडिलमैन बन गया जिस का काम कुछ नही है, जो पैरासाइट है और जो केवल एक अपना कमीशन चार्ज कर लेता है।

काल जीवन की प्रमुख आवश्यकताओं में से है। अब लकडों के फ्यूल की भी बहुत कमी हाती जा रहा है। छाटे छोटे नगरो में आज

साफ्ट कोक की जरूरत है बिल्डिंग एक्टीविटीज के लिए ईटों की जरूरत है। तो क्या मैं माननीय मती जी से यह आशा करूं कि वे एक निश्चित अवधि का संकेत करेगे कि एक साल भर के अन्दर कम से कम ब्रिक किलन्स मिल्स की जो कोल सप्लाई किया जाता है उसके दाम 1971 के उस लेवल पर आ जाएगे। जब कि गरीबी हटाओ का नारा लगाया गया था। आज तक तो कोल सबसे बडा फैक्टर है ईटों के दाम डिटर्मिन करने में।

क्या माननीय मंत्री जी इस बात का आश्वा-सन देंगे में ज्यादा दूर की बात नही कहता, जो 1971 के पहले की पोजीशन थी, जब 'गरीबी हटाओं का नारा लगाया गया था, दिल्ली के रहने वालों को, मजदूरों को, गरीब लोगों को, फोर्थ क्लास इंप्लाइज को जो साफ्ट कोक मिलता था, जिस कीमत पर मिलता था कम से कम उसी दाम पर आप क्या देने की गारंटी देंगें। अगर आप यह कर सकते है तो नेशनलाइज कीजिये। क्योंकि कोल एक बेसिक इंडस्ट्री है। इसका नेशनलाईजेशन अवश्य होना चाहिए। जो न्यक्ति राष्ट्र हित को सर्वोपरि समझता है वह इसका स्वागत करेगा। साथ ही आप ने कहा कि कोल का जितना / प्रोडक्शन है पांचवी पंचवर्षीय योजना तक, जैसा कि हम डेवलपमेंन्ट इविसेज करते है दुगना हो गया तो क्या फिजिकल टारगेट पूरे होंगे। यह केवल थ्योरी में नही रहना चाहिए और इस संबंध में मै एक बात और यह अर्ज करना चाहता हं कि कुछ लोगों के लिए नेशन नाइजेशन एक सिद्धान्त हो सकता है हमारे देश मे जैसा कि आपने इंडिस्ट्यल पालिसी में माना है, एप्रोच प्राग्मेटिक होना चाहिए और आपके पास में कन्ट्रोल, स्टैच्य्री कन्ट्रोल की पावर कम नहीं है, जो लोग कम्फयुज करते हैं लैसेसफेरी के उसूल को वह कन्ट्रोल के साइड इश्युज को लोगो की नजरों में कन्फ्युज करने की कोणिश करते है। अगर गर्वमेन्ट कन्ट्रोल की मशीन को पूरा शक्ति के साथ और इमानदारी के साथ इस्तेमाल करे तो देश में जो आब्जेक्टिव है कीमतों को नीचे

लामे का, प्रोडक्शन को बढाने का, रोजगार को ज्यादा देने का उसके लिए इसका सफाई के साथ इस्तेमाल जा सकता है। नेशनलाइजेंशन हो और जहां नेशनलाइजेशन नहीं हो सकता है वहां पर कन्ट्रोल की मशीनरी का पूरी तरीके से इस्तेमाल किया जाये, प्राइस कन्ट्रोल हो, वेज बोर्ड के जरिये से मजदूरों को मजदूरी पर कन्ट्रोल हो, ट्रेड रिलेशन्स मजदूरों के और इंडस्ट्री के कन्ट्रोल्ड हों और साथ ही श्रीमन मै आप के द्वारा एक बात और निवेदन करना चाहता हं कि आज बिना किसी कल्पना के एक लोक साइडेड डवलपमेन्ट होता चला जा रहा है। रेलवे के फर्स्ट एण्ड सेकिन्ड क्लास इंम्पला-इज ने काले बैज बांधना शुरू कर दिया है और स्ट्राइक नोटिस दे दिया । कल कोल माँइन्स के जो बडे है उनकी तरफ से वे भी आप के पास नोटिस आयेगा। आज ऐसा लगता है कि होल नेशन ही मानो स्टाइक पर है। तो एक सिद्धान्त तो आप मानिये कि जहां पर एक्सप्लायर्टस नही है, जहां पर एक्सप्लायटेड नही है जहां क्लास बार का कोई सिद्धान्त नही है, कम से कम उन नेशनलाइज्ड इडस्ट्रीज के अन्दर तो स्टाइक और लाक आउट्म, या वे तरीके जिन की वजह से प्रोडक्शन कम होता है, उन को आप इल्लीगल करार दीजिये। ग्रीवियेंसेज के लिए आप मशीनरी बनाइये, हाईकोर्ट के जजेज को मुर्करर कीजिए । जिन के पास अगर वेजेज के सबंध में कोई ग्रीवियेंसेज हो या डिनाइल आफ जस्टिस के संबंध में कोई मामला हो, तो वह हल करने के लिए पेश किया जा सके। लेकिन आपका दिमाग किलयर नहीं है। नो एक तरफ तो आप क्लाम बार को इन्करेज करते चले जाते हैं और कुछ लोग है जोकि उसमें आगे फीर रनर होकर चलते है और गर्वमेंन्ट को ऐसी एक स्थिति में लाना चाहते हैं कार्नर करके कि जहां पर सिवाय इसके कि कीमनें बढाई जांय गर्वमेंन्ट के सामने और कोई चारा नहीं रहता, बेबस होकर गर्वमेंन्ट को कीमतें बढ़ानी पड़ती

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है और उसका लाजमी नतीजा इंफ्लेशन होता है और ऐसी स्थिति में हमारी इकानामी आ जाती है कि जिस में एक्सप्लोजन हो जाये, कंम्लीट कथास हो जाय। तो नेशनलाइजेशन करने से पहले आप का दिमाग साफ होना चाहिए, दिमाग के अन्दर कोहरा नही होना चाहिए, दिमाग के अन्दर कप्यूजन नही होना चाहिए। और दिमाग बिलकुल साफ होना चाहिए कि नेशनलाइजेशन आपके लिए एंड है या नेशनलाइजेशन आप के लिए मीन्स है। हमारी नजरो में नेशनलाइजेशन एंड नहीं मीन्स है और एड है राष्ट्र की प्रास्पैरिटी। एंड है जनता का कल्याण। एंड है जो लोग की पावर्टी लाइन से नीचे हैं उनको ऊपर उठाना और देश में एक सोशल जस्टिस की आधार-शिला कायम करना, एक मजबत स्तंभ पैदा करना, यह एंड हो मकता है। नेशनलाइजेशन मीन्स है, यह एड नहीं हो सकता।

और इस एड को मद्देतजर रख कर के आप नेशनलाइजेशन कीजिये, कोल-माइन्स का कीजिये, जहा आवश्यकता हो, वहां पर कीजिये। प्राफिटीयरिंग को रोकने के लिये, एक्सप्लायटेशन को रोकने के लिए की जिये। मझे उम्मीद है कि माननीय मंत्री जी ने जब कि यह कदम उठाया है, कोयले के बारे में---और स्टील भी उन्ही के पास है---तो कम से कम एक साल के अन्दर ऐसा बातावरण पैदा करेगे कि कोयले की कीमत दो तीन साल पहले जो थी उस नीचे स्तर पर ले आयेगे और यह रा-मैटोरियल जो कोल और म्टील का है, वह थोडा चीपर बनाएगे जिससे कि फिनिण्ड गड्स की कीमते भी कम हो और प्राइज का कंट्रोल इफैक्टिबली किया जा सके।

इन शब्दों के साथ, मैं इस आशा के साथ इस बिल का समंथन करता हूं कि असली आब्जेक्टिय पूरा होगा, मजदूरो की सूरक्षा अधिक होगी और कज्यमर्स को सस्ते दामो में कोयला मिल सकेगा। यदि यह नही किया तो मैं समझगा कि नेशनलाइजेशन का आपने दुरुपयोग किया और नेशनलाइजेशन का आपने

और लोगो का एक्सप्लायटेशन करने के लिए इस्तेमाल किया।

SHRI BIPINPAL DAS (Assam): Mr. Vice-Chairman, I warmly congratulate the Minister of Mines for having taken this bold step in the interest of development of our national economy. Taking over of 700 and odd number of mines at a time spread over six different States is not a very small thing and I certainly appreciate the courage shown by the Minister; under Mohan Kumaramangalam we have seen this progress from copper to coking coal to Indian Iron and Steel and now non-coking coal. All this has happened only within two years and this is certainly a very admirable performance.

SHRI BABUBHAI M. CHINAI: You have forgotten copper.

SHRI BIPINPAL DAS: Copper I have stated; I started with copper in fact. Sir, I admire Mr. Kumaramangalam for his steady but sure steps forward, one firm forward step at a time and in time, thereby adding a new momentum every time to our determined march towards the goal we before ourselves.

I need not put forward any argument in justification of this measure. Mohta tried to put forward the case of the big business under the pleading for the small man Minister has already answered it. There is absolutely no doubt that this industry has gone under public control and public ownership throughout the world except perhaps in the USA and its nationalisation has been long overdue in this country. This industry plays a very important role in our national economy; it is the principal source of our energy and such an industry needs quick development. From about 70 to 75 tonnes annually we want to take it to 150 million tonnes and it requires a huge investment. The private sector which has been holding this industry so far has proved to be absolutely incompetent either to expand or to develop or to do justice to the workers and to the national economy. Therefore I need not go into other arguments by way of justifying this

measure. This industry so far held by the private sector had become a fortress of corruption, dishonesty, inefficiency and swindle, swindle of the nation, swindle of the workers and this Bill only seeks to level that fortress to the ground and I therefore welcome it.

Sir, the only point that strikes me is when you have taken over the entire coal industry, why leave aside the captive mines of TISCO? Why is this? Why not the entire industry come under public control, public ownership, so that we may develop it in a coordinated manner with a national policy in this regard? I have not been able to understand the precise reason why the coal industry under TISCO has not been taken over.

Secondly, there is the point about 20 paise compensation. The Bill says that the intention of taking over the coal mines is ultimately to nationalise them. Only because you say this you have to pay this compensation of 20 paise. If without saying that you just take over for the time being for a limited period of two or three years you need not pay any compensation and later on we may nationalise it.

So, why do you try this experiment today only by declaring the intention that you are going to do something tomorrow? We can very well keep it under our own management, under State management for two or three years. Then, I do not think we have to pay any compensation, but we shall have to pay compensation when the ultimate intention is made clear. Why do you not then straightway go in for nationalisation? Why this intermediary stage? I fail to understand this particular point. Then, Sir, when compensation is paid, whatever be the amount, I submit that some amount must be deducted from the compensation to be paid to the mine-owners for: (1) the amounts due to the workers on provident fund account; (2) wages, unpaid to the labourers; (3) Board assistance given by the Coal for labour and subsidies given which were welfare schemes etc. utilised; misappropriated and not (4) royalty and cess not paid on production which was concealed and unaccounted. Some part of the production

was unaccounted by the mine-owners and to that extent they have not paid royalty and cess. We should realise it from the compensation to be paid to the mine-owners. I am wondering why this provision is not there. Most probably the Minister might have forgotten it. I do not know. Even if this decision cannot be introduced right now in the Bill, I hope some steps will be taken to rectify this mistake or lacuna.

Now, what I am going to suggest is important. I know that the public sector of late has been improving. I have seen the Minister saying in the other House that in the public sector we have got some very excellent and competent men. I do not deny that there are very competent men. But what I insist is that we must have a correct and comprehensive management policy so far as the public sector is concerned. In this regard suggested some time back that we should build up a special cadre specially trained for the purpose. People who are trained for the IAS or IPS or that kind of thing or people who have retired from the Army just do not fit in. After all the people who manage the public sector industries must know something about industry something about business and something about commerce. This business management has been overlooked. So, I would insist that there must be a special cadre built up for the entire public sector and particularly in this case I hope Mr. Mohan Kumaramangalam will make a beginning.

Then, I do not want that all the former officers in these mines should be dismissed. Those who are competent, those who are honest, those who did not take part in the crimes committed by the mine-owners and who were free from guilt should be retained. Also some of the mining engineers who started small mines should not be displaced. Their services should be fully utilised, although they happened to be owners of small mines in the past and if they are not otherwise guilty. At the same time I would suggest that the mining engineers who will be mainly responsible for managing these mines, for working these mines and developing these mines should also be given training in cost accounting. Not only in this case but the engineer

[Shri Bipinpal Das]

in other cases also should know cost accounting. In this particular case I would suggest in order to improve the efficiency of the mining industry and the coal-mine industry and in order to make this industry contribute substantially and significantly to the national economy the mining engineers will have to be mainly responsible for conducting the mining operations and they should also be given some training in cost accounting.

Take labour relations. In the past labour relations were not good in the coal industry. Everybody knows it. Very often we have heard in this House itself trade union leaders complaining about injustice done to the labour in mines. If my estimate is correct about Rs.22 crores have been misappropriated by the mine-owners and this amount was due to about 4 lakh workers on provident fund account alone That indicates to what extent or what is the state of relations in the coal-mines. hope when the Government has taken over, the situation will improve. Then, contract labour system must be the given up. Either we take them in as regular employees or if we do not need them, they may be employed elsewhere. The system of contract labour cannot be done away with at one stroke, I But as early as possible, this know. system should be completely abolished.

Housing conditions of the labourers are absolutely hopeless. I do not want to go into the figures again. They must be improved. I understand that there are Rs.7 crores in the Labour Welfare Organisation Fund and that amount can be very well utilised for improving the housing conditions of the labourers.

Mr. Banarsi Das suggested about compulsory insurance and that must be there.

But the most important step that you have to take not only in the case of the coal industry but in the case of other industries also that come under the public sector is workers' participation in management. As I understand socialism, I do not think nationalisation by itself is socialism unless the workers are made

to actively participate in the management and they become part of it. They must play a part in the management of the industry after nationalisation. Only then it will be a significant step towards socialism. Otherwise, mere nationalisation itself will not lead us towards socialism. Therefore, I lay special emphasis on workers' participation in management.

Immediately after the takeover, the prices of coal have gone up, particularly that part of coal which is used for domestic purposes or for brick burning. We also know why they have gone up. There are people, some middlemen, black-marketeers and profiteers who have deliberately created a situation of short supply and rising prices in order to discredit the Government of India or Mr. Kumaramangalam or nationalisation itself. This is the cause. And the prices should be curtailed.

SHRI BABUBHAI M. CHINAI: Is ti not a fact that the wages of the labourers were to be increased and therefore the prices have naturally gone up?

SHRI BIPINPAL DAS : I do not agree that wages can be increased by allowing the prices to risc. The prices have been allowed to rise-where? In that section where it goes into private consumption, domestic consumption so that the people may directly feel the impact and revolt against nationalisation. A short supply situation has been created deliberately although I know that the distribution system is not perfect. I also know that there is a shortage of wagons, railway wagons. We need about 2800 wagons for coal in place of which we have 1700 wagons. Shortage of wagons, defective distribution system and supply system. .

SHRI BABUBHAI M. CHINAI : Then why accuse ?

SHRI BIPINPAL DAS: ... and over and above, the black-marketeers and the profiteers have deliberately created this situation of rising prices and short supply in order to discredit the taking over of the coal industry. I hope that the Minister will take quick action in this matter. There should be a proper distribution system also. That is the need of the hour. I hope the Minister will not lose any

time in setting up this machinery on hat people do not suffer from shortage of coal or high prices.

[22 MAR, 1973]

Ours is a vast country. And coal comes mainly from the Eastern region and partly from Madhya Pradesh and Maharashtra. It is to be carried all over the country and supplied. So, I suggest that coal depots may be set-up region-wise as centres for supply of coal in different regions under the direct responsibility of the Government itself.

Then, Sir, 1 may also suggest that the entire coal industry needs reorganisation including the Coal Board, Controller's Organisation. the Coal Mines Provident Fund and the Coal Mines Weltare Organisation, The whole needs thorough overhauling and reorganising. Otherwise, doubts whether we will not tace a number of difficulties in progressing forward.

Sir, I would submit to the Minister another very important point. I hope Mr. Mohan Kumaramangalam will lend me his cars.

THE VICE-CHAIRMAN (SHRI RAJU): Please spare the Minister, Mr. Krishan Kant.

SHRI BIPINPAL DAS: I am drawing his attention with some purpose. There is an urgent need of reassessment of the existing reserves, colliery colliery, and for exploring new reserves. In this connection I draw the attention of the hon. Minister to the North-Eastern region. The North-Eastern region produces very little coal today. But a few months ago I told the Minister personally that the entire North-Eastern region of Assam. Meghalaya, Manipur, Tripura, Arunachal and Nagaland has not been properly and thoroughy surveyed by the Geological Survey of India. Till now little coal has been discovered, but we think much more wealth lies hidden in that area. Not only coal but many other mineral resources exist there. survey has not been made. That is why this entire region remains unexplored unexploited. So far as mineral wealth is concerned, I would request the Minister to set up a special regional centre of the Geological Survey of India

in that area so that the operations can be directly conducted with direction from the spot in order to have a thorough and complete survey of this area so that the geological wealth lying hidden may be exploited for the national purpose.

Finally, Sir. I conclude by saving that we are also in need of a domprehensive fuel policy including not only coal but also oil. I know oil does not come under Mr. Mohan Kumaramangalam. But he is a very dynamic man. He has shown the way and he will take steps through him, I put it to the Government of India that a comprehensive fuel policy has become the need of the hour. need not explain to him my idea. hope the hon. Minister has understood my point. We know the requirement of fuel today and we can very well envisage the requirement of ten or twenty years hence. Unless we have a comprehensive fuel policy we will be in serious trouble. I, therefore, hope that Mr. Mohan Kumaramangalam will take some steps in that direction evolve as early as possible a comprehensive fuel policy including oil and coal. And then a master plan will be required. a master plan for the whole country, for exploration; for development, for production and for distribution This is the most important task in fulfilling which the Mines Minister can certainly play a very significant role and make a lasting contribution. Let me hope that Shri Kumaramangalam will accept Mohan this challenge. Bold and dynamic and a man of action as he is, he will help in accelerating our development in this very vital and significant sector of the national economy. With these words I support the Bill.

श्री जगदीश प्रसाद माथुर (राजस्थान) : उपसभापित महोदय, मंत्री महोदय ने अपने कथन में यह कहा कि ब्रिटेन में भी कोल माइन्स का नेशनलाइजेशन हो चुका है और इस नाते से इसके अन्दर कोई बडा सैद्धांतिक प्रश्न नहीं है, यह एक बेमिक इंडस्ट्री है और इस नाते से उसका राष्ट्रीयकरण किया गया है तो किसी को आपत्ति नहीं करनी चाहिए। जिस समय आपने

[श्री जगदीश प्रसाद माथुर]

कोकिंग कोल माइन्स का राष्ट्रीयकरण किया था उस समय एक ग्रवसर था कि ग्राप इन का भी राष्ट्रीयकरण कर लेते। उस समय ग्रगर ग्राप उनका राष्ट्रीय-करण करते तो म्राज जो तर्क म्रापने दिए हैं कि पैसा इनवेस्ट नहीं हो रहा है, वेज बोर्ड की पालिसी लाग नहीं की जा रही है, प्रावी-डेण्ट फंड इंकट्ठा हो गया है, क्या वे सारे के सारे हालात उस समय नहीं थे ग्रौर ग्रगर उस समय थे, तो उस समय क्यो नही किया ? उस समय कम्पेनसेशन देने की जो प्रिक्रया श्रापने ग्रपनाई ग्रौर उसमें जो ग्रापत्तियां हुई उसके कारण से इन खान मालिकों के दिमाग में यह बात पैदा हुई कि हमारी खानो का भी राष्ट्रीयकरण होगा श्रौर उसके कारण से उनके अन्दर किसी भी प्रकार का इनवेस्टमेंट होना, किसी भी प्रकार का सुधार होना बिल-कुल बन्द हो गया। यह बात मैं नही कहता। उपसभापित महोदय, श्री कल्याण राय जो इस सदन के सदस्य हैं श्रौर माइनिंग के अन्दर मचि रखते हैं, उन्होंने एक किताब सर्कूलेट की थी। उसके अन्दर स्वय जो हमारे मंत्री थे लेबर मिनिस्टर श्री ग्रार० के० खाडिलकर माहब उनका एक लेटर श्री कल्याण राय ने उद्धत किया है। उसमें यह बात साफ हो जाती है कि उस समय जो कोकिंग कोल का राष्टीय-करण किया उसके कारण से इन बातों में खराबी पैदा हुई। ग्रगर ग्रापको लेना था यह मानकर कि बेसिक इंडस्ट्री है तो मैं मान सकता था, लेकिन गवर्नमेंट ने जान-बूझकर इनकी हालत में बिगाड़ पैदा किया श्रौर यह श्रीमन, खाडिलकर साहव का 22 फरवरी का पत है। जो कि श्री कल्याण राय ने कोट किया

"Insofar as the enforcement of Safety Regulations is concerned, the Director-General of Mines Safety has reported that initially the take-over of coking coal mines did have some adverse impact on the working of the remaining coal mines, particularly in

the Raniganj Coalfield. However, it is possible that the standards of maintenance of machinery would go down. But the Director-General of Mines Safety would be keeping a careful watch."

इसी के साथ, उपसभापित महोदय, श्री कऱ्याण राय ने कोट किया है——

"Lately fear of Government taking over of non-coking coal mines following the recent nationalisation of coking coal mines has made the private sector coal industry shy. The standard of implementation of safety laws in some of these mines is generally going down since the owners are not investing any capital and even for day-to-day running of the mines, there is not sufficient spending of money by them."

यह स्वयं इस बात का प्रमाण है। मैंने कहा कि स्राखिर स्रापने डेढ़ साल तक इनकी हालत को बिगड़ने क्यों दिया ? स्रापको करना था तो बेसिक इंडस्ट्री के नाते से स्रापको राष्ट्रीयकरण करना चाहिए था श्रौर उचित समय पर करते, लेकिन जान-बूझकर इनकी हालत खराब की जाए और फिर हमें यह आगुंमेंट दिया; मुझे खुशी है कि श्री कल्याण राय ने उनके ही स्रागुंमेंट्रम को कोट करके यह सिद्ध कर दिया है कि गवर्नमेंट ने इनकी हालत को जान-बूझकर खराब करने में सहयोग दिया।

जब राष्ट्रीयकरण किया गया तो सदन की बैठक होने वाली थी। उसके दो सप्ताह पहले म्राडिनेन्स लाकर राष्ट्रपित महोदय के द्वारा भ्राप इसका राष्ट्रीयकरण करते हैं तो उस ममय कौन-सी तुक थी? ग्रापने वेट क्यों नहीं किया? जिस समय आपने पहली माइंस का राष्ट्रीयकरण किया था उसी समय कर मकते थे, कोई दिक्कत नहीं थी। लेकिन जब सदन की बैठक होने वाली है उसके दो मप्ताह पहले आर्डिनेंस के द्वारा राष्ट्रीयकरण करना, इसमें कौन-सी तुक है? जब कि सदन में पहले भी वर्चा हुई कि म्राखिर म्राडिनेंस की जो पावर गवनंमेंट के पाम है उसका उपयोग

Coal Mines (Taking

एक्स्टा-आर्डिनरी सिचएशन पैदा हो जाए उस समय, उस हालत के ग्रन्दर करना चाहिए, हर हालन में नहीं। ऐसी बात नहीं थी कि कोई बड़ी चीज लीक-ग्राउट हो रही थी। ऐसी चीज ऐसी गोपनीय बात नहीं थी जो लीक-ग्राउट हो जाती कि ग्राप तत्काल जाकर कब्जा करना चाहते थे। ग्रब तो यह बात सिद्ध हो गई कि कोल माइंस के जो स्रोनर थे उनको मालम था कि नेशनलाइजेशन होने वाला है । वह किसी प्रकार का इवेस्टमेंट नहीं कर रहे थे, वह हाथ-पर-हाथ रख कर बैठे हए थे। ग्रापके ग्रार्डिनेंस लाने के कौन-से कारण थे ? मैं कहंगा कि ग्राडिनेस लाने की पद्धति ठीक नही थी । श्री मोहन कुमार-मंगलम स्वयं भी कानुन के पंडित है स्रौर कानन के पंडित से इस प्रकार की ग्राशा नहीं थी कि मंविधान ने जो हमको ग्रधिकार दिये हैं उनका इस प्रकार दूरुपयोग होगा । इस तरह आर्डिनेंस लाने के लिए जहां तक सरकार गर्ड है. जिस हद तक गई है ग्रीर जिस तरह से सरकार अपने अधिकारों का दृश्पयोग करती है, उसका में विरोध करता है।

उपसभापित महोदय. बहुत-सी बातें कही गई। ग्रभी बाबू भाई चिनाय कह रहे थे कि इन्बेस्टमेंट के ग्रन्दर गवर्नमेंट को पैसा लगाना पड़ता है। उन्होंने रिजर्व बैंक की रिपोर्ट पढ़ी। मैं भी रिजर्व बैंक की एक रिपोर्ट को कोट करता ह। उन्होंने कहा है—

"According to a Reserve Bank study, the rate of growth in gross fixed investment for the coal industry in the last four years was 6.3 per cent, as compared to 5.9 per cent in Cotton Textiles, 6 per cent in Cement, 5.1 per cent in Paper, 3.3 per cent in Oil and 5.8 per cent in Steel."

तो ग्रगर हम यह कम्पेरीजन करें तो माननीय मंत्री जी कहेंगे कि बिल्कुल इंवेस्टमेंट नही हुग्रा है। यह मैं मान मकता हूं कि जब मे ग्रापने बाकी कोल माइन्स का राष्ट्रीयकरण किया है, उसके बाद में वह शायद गिरा होगा। लेकिन जो रिजर्व बैंक की रिपोर्ट है, उसको ग्राप देख लीजिये, उसमें उन्होंने यह नही माना है कि वाकी इंडस्ट्रीज के मुकाबिल में यहां हालत बड़ी बदतर हो गई थी। यह मैं मानने के लिए नैयार नहीं हूं। इसके माथ उन्होंने यह भी कहा है

"The gross block of the mines increased from Rs. 40.94 crores in 1965 to Rs. 53.56 crores in 1971 The value of other assets in 1971 amounted to Rs. 21.69 crores and capital funds plus reserve Rs. 28.40 crores."

इतना ही नहीं, इसके ग्रलावा 17 करोड़ रु० की विदेशी मणीनरी भी ले करके उसके ग्रन्दर लगी है। तो यह जो स्थिति कोल माइन्स की चल रही थी उससे यह नहीं लगता कि उनकी हालत खराब थी। जहां तक वेज बोर्ड का मवाल है. वेज बोर्ड के ग्रनुसार कर्मचारियों को वेतन दिया जाता है या नहीं दिया जाता है, मैं इसके सैद्धांतिक पक्ष मे नहीं जाना चाहता, लेकिन जहां तक व्यवस्था की बात मत्री महोदय ने कही, मैं उनके ग्रम्युंमेंट से बता रहा हूं कि किस प्रकार स्वयं सरकार न ग्रपने इन ग्राम्युंमेंट से इन्कार किया है। एक मीटिंग हुई 12 जनवरी, 1973 को। उसमें यह हग्रा

"At a tripatite meeting held on 12th January, 1973 at New Delhi under the chairmanship of the Union Minister for Labour and Rehabilitation, it was disclosed by the Minister of Labour that 80 per cent of the workers were enjoying the benefits of the Wage Board recommendations and that 20 per cent of the collieries which were small and producing low grade coal were unable to implement owing to the extremely low price realization of the coal."

यह स्वयं मंत्री महोदय ने जो लेबर के थे, उन्होंने 12 जनवरी, 1973 को स्वीकार किया है। तो भी आर्ग्यमेंट्स मंत्री महोदय ने दिये, मुझे लगता है कि उनमे कोई भी तुक नही है कि हमने इस कारण से इनका राष्ट्रीय-कारण किया। मैं यह मानने के लिए तैयार हूं

[श्री जगदीश प्रसाद माथुर]

Coal Mines (Taking

कि यह बेसिक इडस्टी है और देश का सारा उद्योग इस पर निर्भर है और इसको ऐसे लोगो के हाथ में नहीं छोडा जा सकता, जो इसका एक्सप्लायटेशन करे । यह एक सैद्धातिक बात है। लेकिन जो आपने इनकी डिटेरियोरेशन की हालत के बारे में बात कही है, चाहे वह इवेस्टमेट की बात हो, चाहे वेज बोर्ड की बात हो, इनकी हालत अगर बिगाडी तो किसने बिगाडी । स्वय सरकार ने बिगाडी है । उनकी हालत बिगाडने का अगर कोई कारण हो सकता है, तो सरकार म्वय हो सकती है।

जहा तक पैसा वसूली की बात है, अभी स्वयं आप के काग्रेस के एक सदस्य कह रहे थे कि यह बात बिल्कुल सही है कि राष्ट्रीय-करण करने के बाद सरकार ने स्वय कोल की कीमत बढाई। जब तक सरकार ने इसका राष्ट्रीयकरण नहीं किया, तब तक कोल की कीमत नहीं बढी। राष्ट्रीयकरण होने के बाद उम्मीद यह थी कि कोल ठीक ढग से मिलेगा और उसकी कीमत नहीं बढेगी। जहां तक प्राइवेट हैड्स में वह था, उस समय तक सर-कार ने दाम बढाना अलाऊ नही किया और जब यह इनके साथ में आया तो इनके हाथ में आते ही इन्होने इसके दाम बढ़ा दिये। आखिर, राष्ट्रीयकरण के माध्यम से मत्नी महोदय जो हमें देना चाहते हैं, वह क्या यही है ? इसी प्रकार को स्थिति वे पैदा करना चाहते हैं इस इंडस्ट्री के अन्दर । जिस दिन मत्नी महोदय सदन मे वक्तव्य दे रहे थे, जब कि मजदूरों ने अपने वेतन के लिए प्रदर्शन किया था, तो उन्होने यह स्वीकार किया था । आखिर कितने मजदूर है,। आपने कहा कि कोल माइस की स्थिति वैसी नहीं है, वहां के लेबर की स्थिति वैसी नहीं है, जैसी कि बाकी इडस्ट्रीज में हैं। जैसा कि मोहता साहब के वक्तव्य के उत्तर मे आपने स्वय माना कि कोयले के लेबर की स्थिति और बाकी जो आर्गेनाइज्ड इंडस्ट्रीज है उनके लेंबर की स्थिति से भिन्न है। तो यह मान कर चलना होगा कि जो लेबर वहा

अपनी वेजेज डिमाड करने गये, वे उसके अन्दर काम करते थे । मुझे पता लगा, कोल-फील्ड में काम करने वालों से कि हर एक लेबर को पूरे शायद 31 दिन या 30 दिन काम करने को नहीं मिलता था। कोई 25 दिन काम करता है कोई 20 दिन काम करता है। तो इस प्रकार की स्थिति वहा पर है। आज जो रजिस्टर आप मेन्टेन करवाना चाहते है तो उस के मायने यह है कि मजदूरो का एक बहुत बड़ा सेक्टर कोल फील्ड्स में इम्प्लायमेट के बाहर चला जाएगा, उनके कारण और नही जायेगा, तो आपने कहा कि वहा केवल 570 इलिम्टेड थे और 25 हजार आदमी वहा पर तनस्वाह मागने आ गये। तो इसके मायने यह नहीं हैं कि वह लोग वहा काम नहीं करते थे। हो सकता है कि उन में से कुछ लोगों ने वहा दस दिन काम किया हो, कुछ ने 15 दिन काम किया हो, क्योकि वहा इसी प्रकार की पद्धति है और उसको आप ने स्वय ही स्वीकार किया है कि कोल माइन्स में काम करने का तरीका बाकी इडस्ट्रीज में लेबर के काम करने के तरीके से भिन्न है, दोनों में अतर है। तो आप उनकों वेतन देने में क्यो कतराते चले जाते हैं। आप को इस प्रक्त पर गभीरता से विचार करना पडेगा।

Over of Management)

Bill. 1973

एक बात मैं आप से और निवेदन करना चाहगा जो कस्टोडियन्स की नियक्ति के सबध में है। आप ने उन के लिए कौन से काइटेरिया अपनाये, किस आधार पर आप कस्टोडियन्स की नियक्ति करेगे। हो सकता है कि आप के सबधी भी उस में काम कर रहे हो। अगर वे योग्य है तो वे कस्टोडियन्स हो सकते है, लेकिन आप की नीयन पर कोई शका न लाये किसी तरह की. इस नाते आप को सदन को बतलाना चाहिए कि आप उन के लिए कौन से काइटेरिया फिक्स करने जा रहे हैं और किस आधार पर आप उनको अप्वाइट करना चाहेगे।

उपसभापति महोदय, मै इस नात से कहना चाहुगा कि जो कारण माननीय मत्नी जी ने गिनाये वह कारण इस पर लागु नहीं होते । सरकार ने स्वय कोल माइन्स की स्थिति [22 MAR. 1973]

खराव होने के लिए ऐसे हालात पैदा किये और उन सब की जिम्मेदारी सरकार के ऊपर है। सरकार का कोई भी आर्गभेट वैलिड नहीं है और इस बारे में आर्डिनेस ला कर सरकार ने आडिनेस लाने की प्रथा का जो दरुपयोग किया है मैं उसका गंभीर रूप से विरोध करता हं और कम से कम इस काम में जहा पर कि प्रायः सभी को पता लग गया था कि उन , कोल माइन्स का राष्ट्रीयकरण होने वाला है आप को आडिनेस नही लाना चाहिए था। मब लोगों ने इस बात को माना है और बाकी के सदस्य भी कह रहे हैं ओर कहेंगे कि जितने कोल माइन ओनर्म थे उन्होंने जितने प्रकाशन लेने चाहिए थे. जितना पैसा बचाना चाहिए था उसे बचा लिया ओर वह सारे प्रिकाणन उन्होंने ले लिये, पिछले डेढ साल से निरंतर उन्होने ऐमे तरीके अपनाये कि जिन के चलते उनका पैसा बचता चलाजा रहा थाऔर इस नाते एक प्रकार से माननीय मनी जी ने स्वय उनको लाभ पहचाया है और उनके द्वारा जितना पैसा लिया जा सकता था लिया है और उन के द्वारा उन खानों की हालत खराब करवायी है और इसकी जिम्मेवारी सारी माननीय मत्री जी की है। यही मुझे निवेदन करना है।

SHRI NAND KISHORE BHATT (Madhya Pradesh): Mr. Vice-Chairman, The Coal Mines (Taking Over of Management) Bill, 1973, brought before the House deserves to be welcome and I congratulate the hon. Minister for having brought this Bill.

Sir, in all genuineness I feel that this is right step in the right direction. It was our feeling that the Government has slightly delayed in bringing this Bill. But one can understand that such an important measure like this cannot be taken up in haste. All the pros and cons have to be gone into. Therefore I would say that it was in the wisdom of the Government that they brought in a little late. All the same a measure of this nature cannot be undertaken after it is fully discussed here. Therefore, Government is perfectly justified in bring-

ing forward an ordinance first to take over the management of all these mines.

Sir, this is not something new that we have been asking for. We have been asking for it since 1949. 'We' mean organised working class. It is true that an industry of such a big magnitude and of such basic importance to the development of the country cannot be run by the private sector. It cannot be left in the hands of private owners. matter was discussed in the Estimates Committee when they examined working of the coal mines in 1954-55. On that occasion, the Committee had observed :

If nationalisation is postponed by 25 years and the industry is given a free hand, there will be little left at the end of the period for the country to take over. We will be left with a number of units, which, if not affected by underground fires, and other hazardous conditions, would be uneconomic to work.

"...At that stage the prospects of the nationalised mines producing the requirements of the country at a fair cost will be remote and the chances of nationalisation not succeeding will be greater."

Not only this, Sir The finding of the Estimates Committee was that little fresh capital had flowed into the industry and that there had been little progress towards mechanisation and, therefore, technically the industry was still underdeveloped. The Committee had, therefore, no alternative but to come to the conclusion that in the long run nationalisation of the coal industry was essential in the interest of industrial development.

Sir, it is not something extraordinary that the management of the industry has been taken over. It should have been taken over much earlier. All the same, better late than never. Sir, my friend, Shri Mohta, made a comparison of nationalisation of this with the nationalisation of the legal profession or the medical profession. It is not so, Sir. The point is that in an industry of this nature it requires reserves, it requires constant development and we know the way

[Shri Nand Kishore Bhatt]

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in which the colliery owners in our country had dealt with the mines. They believed only in profit-making and exploitation and not even for a moment did they think of developing those mines. In a modern society, Sir, it is the State alone which should undertake the development of the industry of a vital nature like coal mining. Sir, the point that was made by my friend on the other side was that the private management doing a good job. Sir, for the last one year, thinking that the mines were going to be nationalised, they did not take any interest and that was precisely the reason why there was a demand that the coal mines should be nationalised.

Sir, the other day a very serious and major accident took place in which many precious lives were lost and this brings us to a major point. After nationalisation, the Government will have to take some positive steps to look into safety of working in the mines. There is a lot of potentiality and the potentialities for having safety measures in the mines will have to be utilised by the nationalised mines which no single employer could have done. Then, Sir, the delay in bringing forward an amendment to the Mines Act is one of the reasons and we hope that when the Mines Act is amended properly, it will provide for all possible care to be taken for providing minimum conditions for safe working and safe operations in the mines and for constant improvement. This will naturally require constant consultation and dialogue between the presentatives of the workers and the management because the trade union people are as much conversant with the working of the mines as the technicians I think that the new amendment to the Act will help the Government in seeing that hereafter no such casualty takes place and all possible and feasible steps will be taken to avoid such a major accident, which took place the other day in Jitpur Colliery.

Sir, in the case of accidents and disasters, where Courts of Inquiry have been constituted, we do not know how far the recommendations of these Courts were implemented. This requires to be

brought to the notice of this House, Sir. No doubt, Sir, while complimenting the honourable Minister for the immediate steps that he has taken to announce the appointment of a Court of Inquiry, I would at the same time like to know from the Government as to how far the recommendations of the Courts of Inquiry held in respect of accidents that took place previously have been implemented and in how many cases followup action still remained to have been Sir, in the present case, I am sure the court of inquiry will associate representatives of labour and other specialists who very well understand interests of the industry and also the interests of the workers who have been working there.

Sir, it has been said that there has to be effective participation. It is hoped that in this new venture which the Government of India has taken—it will not only be a slogan but it will be given proper effect also—the trade representatives will be associated at all levels.

Sir, this industry which has been nationalized has passed through various stages. There were private collieries. There were collieries owned by the Government of India through the National Coal Development Corporation. In the NCDC collieries all the recommendations of the Wage Board and legal provision are properly implemented...

SHRI BABUBHAI M. CHINAI: What about the losses?

SHRI NAND KISHORE BHATT: I will come to losses also. There were collieries that were never registered. Under-hand dealings were taking place. There were officers who were paid huge salaries of four thousand or five thousand rupees a month. What for? They were being paid this huge salary because they were a party to the private colliery owners in all these under-hand dealings they were indulging in and it was as a prize that the officers got so much. I hope that in this new set-up due consideration will be given and due care will be taken to see that the officers are the best. I can say in respect of those officers, who took their degrees, after spending a lot of money and after undergoing hardships, who come to the

vate sector, that it is not a less patriotic service than any others can claim. least in the set up that will be created by the Custodian, this aspect will taken care of fully and the question of seniority and merit will be taken into fullest consideration. Such officers who were indulging in under-hand deals should be transferred or retired so that they, because they have got enough money, can go and start new industries.

Sir, another ill with which this industry was suffering from was at the hands of contractors. We have passed here the Contract (Abolition) Labour Act, but that remains only on paper. I feel that the contract system should be away with. In the present set-up the contractors were charging Rs. 7.50 but they were paying only Rs. 3/- to labourers who were made to put their thumb for Rs. 5/-. That is what is going on. Now, in the larger interests, I would say that this policy contract system must be done away with once and for all.

Sir, in 1942, to boost up the coal pro duction and meet war requirements the then Government, the British Government had their own policy regarding the recruitment of workers. I am glad that has gone. organization We do We do not want not believe in that. any discrimination between one worker and another. There are some feelings in our friends from U.P., particularly coming from that side. But we nothing against them. Any worker can talk to another worker. I remember there was a Sardar who would not tolerate A danda will be there so that he does not open his mouth. They are being used as a terror to other workers so that they can have the things done as they wanted. It has been a very proud class people in the coal of workers. The mines are very hard working people and we feel that justice should be done to them and they should be treated as other workers in other places are treated. I would only say that after these consultations, immediate steps should be taken to improve the service conditions. would expect that continuity of service and security of employment will be there, the difference between temporary

public sector instead of going to the pri- 1 and casual workers will go and the payment of past dues will be given top priority by the management. All the awards and agreements which have been entered between the workers and the management will be implemented. With these words, I welcome the Bill. I congratulate the Minister for having brought it.

> SHRI KALYAN ROY: When we are discussing about the Coal Mines Takeover Bill, the United States Schate is also discussing the strip Mining Control Bill. It appeared in yesterday's New York Times. In evidence before United States Senate Committee, coal leaders and the leaders of various States stated this:

"A great world energy conglomeration interested only in profit has exploited resources all over the world with little, if any, concern for the people of this country who either consume their products or work to produce them."

If this is the condition in the United States on March 15, then one can imagine the working conditions in this country so far. If tributes have to be paid and garlands have to be given, then they should be given to the leaders trade union organisations like INTUC, Hind Mazdoor Sabha and All India Trade Union Congress who have been agitating since not the day when Mr. Kumaramangalam became the Cabinet Minister, but for the last 20 years for taking over all the coal mines. have been shooting on this issue. People have gone to jails. Thousands have lost their jobs in the last 20 years on this demand.

Sir, a resolution was passed unanimously in West Bengal Assembly in May requesting the Government of India to take over the entire non coking coal mines. When the Government did not move with the workers, they had to go on an all-India strike on the 15th of The first issue was the take-January. over of the non-coking coal mines. It is the first time in the history of the trade union movement in this country that 4 lakh workers went on strike affecting 800 coal mines. Even the workers from the mines which were taken over went on strike on this issue. Therefore, if

[Shrı Kalyan Roy]

Coul Mines (Taking

congratulations have to be given, and if flowers have to be given, they should be given to the miners who went down and worked even without getting their wages. But I will be failing in my duties if I do not congratulate the Minister of Mines who at last took courage in his hands and fought more inside the Cabinet than outside in order to get the Bill passed because I know how his dear Cabinet colleagues and how some of the Chief Ministers opposed this Bill tooth and nail

Sir, the coal industry was the biggest The entire generator of black money. Bihar politics was vitiated by black money coming out of coal mines One has only to read Shri K B Sahay Enquiry report to find out how much money came out of the coal mines and where did it go This money was also playing in West Bengal politics and it has lately entered into Madhya Pradesh Why do I call it the biggest generator ot black money? It is because what was shown to the income-tax authorities on account of wage bill and other bills was not actually paid. The difference presumed was pocketed It is about 20 to 30 crores of black money used to be pocketed by the mine owners in various States particularly the mine owners of the non-coking mines

Sir, I leave that aside, Mr Kumara mangalam pointed out in the Sabha also in his speeches-it is known to everybody—that there have been plenty of awards giving wage rise, for housing, medical facilities, leave, sickness benefits, bonus and because of that the coal price was raised The mineowners used to come and say 'How can we pay so much to the workers unless you increase the coal price?" In the last ten years, the coal price was increased many times, a 100% increase was made in the last ten years in coal price, from 1947 to 1972 But later on when the workers demanded an inquiry, it was found out-and it was admitted on the floor of the House—that 70% of the workers did not receive any wages—leave aside the wages as per the Wage Board's recommendations Can

you believe a worker going down and working in a mine going week after week on the pay day-Saturday is the pay day-and asking the manager for his weekly pay and the manager saying Calcutta se pai a nahin aya ? In other words, money has not come from Calcutta He goes the next week and gets the same reply, he goes the third week and gets the same answer Later on he is called one evening by one of the big tough men of the manager and he says If you take less wages and give your thumb impression in receipt full wages, then only you will be paid . And that is not an exception, that is the rule It you go to the coal mines you will see the pay counters. In the coal mines a literate worker is a suspect There are special instructions that any worker who knows how to sign should not be allowed to sign Therefore, the hole at the pay counter is so very small that a worker can only push his thumb inside in order to give his thumb im-That was the condition prevailing till 1973, this mediaeval condition was continuing till then

When the workers demand payment of bonus wages or salary, they threatened with closure You have heard in this House Mr Kumaramanglam state that about 65 coal mines have been closed down in the non-coking coal mines in the Ranigani belt alonethe rest of India I am leaving, I am Madhya Pradesh leaving Jharia and where coal mines have been closed down-not because the muies were ex hausted, not because there is no coal but only to pressurise the workers to accept lesser wages For five months six months eight months or two years the coal mines were closed down Permanent workers do not get retrench After they leave, the ment benefits mine is reopened with new hands and thus crores of rupees are saved That was the rule which has been admitted on the floor of the House and yet the did not have Government courage enough to pull up the mine and ask them to open the mines, And the answer "We are prosecuting them, the Coal Board has launched prosecution

for closure without permission." And this is what was happening in the coal mines.

. Can you imagine that we have the greatest number of fires in the coal mines in the world? If you go to Bihar, if you go to the Asansol area you will find fires raging all over, in mine after mine where the safety laws were violated, where the conservation laws are violated.

Slaughter mining was started during the British regime. After the Britishers were gone, the Indian owners moved in and they also started slaughter-mining. I think that is one of the biggest problems facing Coal Board and the Coal Mines Authority. How to tackle these problems—the problem of fire—which may affect the entire Asansol and Jharia area is a serious question.

The mine owners used to get Rs. 2 crores to Rs. 4 crores for putting sand in the mine, for conservation. And Mr. Mohan Kumaramangalam admitted and replied many questions on this issue The Minister admitted: "Yes, we pay Rs. 2 to 4 crores to the coal mine owners for stowing, for safety and other things." And where it used to go? It used to go into the pockets of the tourteen industrial houses. I am reading the reply of the Minister of Mines in June, 1971:

"Amount of stowing assistance paid to the coal mines owned by the 14 industrial Houses constituted 38 per cent of the total assistance to coal mines."

Similarly, assistance for adverse factors paid to those companies constitute 38 per cent of the total to all collieries. They were getting money from the Government. They were getting cess from the Railways, the thermal power stations, because they were the highest consumers. But the money was not going down the wine. The public sector was paying the state of the purpose for which it is so ing paid. So, the loot was going from all sides.

Recently, the Bihar Enquiry Committee found out in a sample survey of Jharia that out of every four coal-miners one is suffering from T.B. Everybody who is associated with the mining industry knows that pneumoconisis is a fatal disease. Father of Mr. Bevan, the ex-Minister of the United Kingdom died of Pneumoconisis and he gave a pathetic speech in the House how Pneumoconisis could finish generations after generations.

The mining industry has been therefor more than hundred years in this country but only two people had been paid compensation for Pneumoconisis only Unofficial survey says that about 75.000 workers in this country working in the coalmines are suffering from Pneumoconisis, leave aside the T.B. because it is a household disease. And the people suffering from the disease sacked. There was no medical benefit, no gratuity, not even one week's pay. This was the condition in which the coalmines were working. Mr. that day replied out of 4 lakh workers, only 19 per cent workers got profit sharing bonus, i.e. 8.33 per cent.

Mr. Kumaramangalam is right in saying that here we are dealing with peculiar type of scoundrels who have forgotten all the norms and turned into monsters. It is not the question of saving the wroking class. It is more to save the national property. It is a question ot revision of wages. The workers want facilities. In more bonus and other that way, the mine workers today are getting less wages than the jute workers, the cement workers and the iron and steel workers. I want the wages to be revised. In all other countries in world the miners are the best paid, best looked after and here according to the survey of the National Labour Commission not even 30 per cent workers have been given housing During the last week, in reply to my question, the Minister of Labour, Mr. Reddy, said that we have no information as to how many workers in the private sector have been given quarters. You have to see and believe that the workers down below are without houses whereas

[Shri Kalyan Roy]

owners used to have suites and doubleroom sets in Oberoi and International Ashoka Hotels in Calcutta.

And what a wonderful rate of accidents do we have? Both the Director-General of Mines Safety and the National Labour Commission stated that per million tonnes of coal raised the rate of accidents that we have in India is the highest, i.e. 3.11. The number of people killed in 1972 was 233, much more than 1971. Last year, the number of people killed in Asansol was twice the number of people killed in 1970-71.

Take whatever point you want. Look from whichever angle you like. dent, housing, payment condition, conservation, safety, everything was in utter mess. Complete ruination have been the result. As a matter of fact, in spite of the fact that where there was the largest deposit of coal in the country, if the things had been allowed to continue any further, we would have to spend foreign exchange to import coal. Therefore, Mr. Kumaramangalam has moved in the right direction. I congratulate him for this, but then all is not well today. That is also If he has the courage to take over the coal mines for which he deserves congratulations from the country, equally he should have the courage to straighten the house where he has moved in.

Sir. the contractors are there but the contractors are not paying to the workers category one wages. He did take the initiative to call a meeting on the 1st February in Delhi, a tripartite meeting, in order to sort out defects which may arise out of taking over the noncoking coal mines. This meeting was followed by a meeting of 3rd February The 3rd February meetat Calcutta. was followed by another meeting at Asansol but has he taken a look whether these agreements, unanimous agreements, are being implemented, are being put into practice. I will read just (3)—Agreed. It says that representatives of workers would also he included in the Advisory Board. Has

any Advisory Board set up? No. I do not want to give much details; I would only give out the salient features to show how the violations of the Delhi and Calcutta agreements have started. Item (4)—Union leaders will furnish as soon as possible a list of undesirable persons operating in the different coalfields to the Custodians in order to enable them to ensure that such persons are not taken on the rolls of the mines. Then Item (7)—It is likely that some of the old officers employed by the erstwhile owners might create trouble. The Custodians should consider the advisability of transferring such officers from the present collieries to other collieries Mr. Kumaramangalam, would you please tell the House how many officers have been transferred? How many undesirable elements have been weeded out? I have got a letter from the Additional Custodian-General dated March 3. had pointed cut that hundred of new men had been inducted by the erstwhile Managers, Mr. Balram, Additional Custodian-General, in his reply says, 'Your allegations seem to be true; we are enquiring into them.' In respect of Khas Chalbalpur Colliery Mr. Balram says: "Your information regarding induction of workmen appears to be true. Necessary action is being taken for screening them....." In respect of North East Salanpur Colliery he says: report that some induction has taken place at this colliery appears to be correct." Sir, I can give a number of instances.

SHRI S. MOHAN KUMARAMAN-GALAM; What is that?

SHRI KALYAN ROY: I am reading from the reply of Mr. Balram, Additional Custodian General regarding my complaint that new people have been inducted. But no action is being taken.

SHRI S. MOHAN KUMARAMAN-GALAM: What is your grievance?

SHRI KALYAN ROY: My grievance is pathetic. He agrees with my contention but he is helpless to remove them because the old owners and their agents are still there and some of your officers are giving them support. I am not accusing Mr. Balram of anything. Don't

misunderstand me. I have no complaint and documents were taken away. Please, against Mr. Balram. could you furnish us with the names of

SHRI S. MOHAN KUMARAMAN-GALAM: Are you surprised?

SHRI KALYAN ROY: I am surprised because here are agreements, unanimous agreements of Delhi and Calcutta and...

SHRI S. MOHAN KUMARAMAN-GALAM: If you do not mind my interrupting you, it is not fair to rely on all these things. 1 expected that the debate would not go on in this manner. You know very well that these agreements are being followed and the best that could be done is being You know very well also that there are persons who are trying to violate them, and we have to go on correcting them. That is continuous. So what is the purpose of making a charge sheet as if we are doing something wrong?

SHRI KALYAN ROY: Sir, it is now 5.45 and if the Minister shows a little patience I can finish my speech early.

Sir, as I was pointing out hundreds of people have been inducted. We are trying to do something about it. This information is being supplied by the trade union leaders to the Custodians and our allegations are found to be correct. Even then if they are not removed don't you think I am justified in feeling suspicious about the whole thing You are shouting in Parliament but have I not the right to challenge you and say that you are not sincere about the implementation of these Delhi and Calcutta agreements? Some proved corrupt and antilabour officers have been made Custodians. I can name them. They are lobbying all the time in order to get good jobs. You have put a person as Custodian in Madhya Pradesh because some Minister campaigned for him. Is this going to be the shape of things for the future? Please tell us, Mr., Kumar-2nd March On you said in this House that some records were removed.

Mr. Wadhera, one of the topmen of NCDC now in Jharia, has said that a large amount of cash was taken away

and documents were taken away. Please, could you furnish us with the names of the owners who removed their cooks who removed their cash? Why are you keeping them secret? As a matter of fact, your hands will be strengthened if the villains are put before the whole, pubic. People like Mr. Mohta cannot challenge your decision and criticise the Government. People like Mr. Mohta will be exposed before the entire country.

I would draw the attention of the Minister to the closed mines. The question of closed mines came up again and again in this House, but unfortunately till today not a single mine has been reopened in spite of the fact that some mines were closed in West Bengal with hug reserves. As these mines are not reopened, it is not surprising that the price of coal is going up. What steps are you going to take to reopen the closed mines about which Parliament shouted so long?

Then, what about the question of appointments: What about the future to come? What about the evicted workers? This is a very important point, which I have been raising all along. On 19th May, 1972, in reply to a question by me. Mr. Khadilkar gave the names of 7 coal mines where 500 workers evicted by the goondas. They did not commit any crime. They were not sabo-They were not guilty of It was just because the misconduct. goondas drove them out. admitted in Rajya Sabha. Now. would you make the conditions safe for them to return? Otherwise, the initial enthusiasm of the workers is turning into bitterness. There was a firing in Kargali Col-We do not know if things go liery. wrong, how many firings you will have to make tomorrow. The safety standards are going down. I do not blame Mr. Kumaramangalam for that. The managers used to get commission. The commission has ben stopped by the Coal Mines Authority. The managers have stopped going underground. The stores are not available. I can read out letter Custodianafter from the Additional Cash is not available General. stores are not there. What are you going

[Shri Kalyan Roy]

to do? I am not going to sing in praise of Mr. Kumaramanagalam. My duty is to put forward a straight case straight.

Coal Mines (Taking

This is the thing I will speak last and I will be done, It came in the "Hindustan Standard" of March 16. listen. I can only speak to him through Mr. Kedar Das, a communist MLA of Bihar, has said that the situation in Bihar has come to such a pass that non-Bihar were not even enlisted or registered in the employment changes in Jamshedpur. He has accused the Chief Minister of Bihar stating that the Chief Minister is supporting chauvinistic activities, fanning provincialism and making it impossible for non-Biharis to live in Bihar. He mentioned coal-mines also where a section of the Congressmen are giving the slogan and as a result good men are finding it difficult to work in Jharia, BCCL NCDC In his party a section of Biharis are raising the slogan. You see the Statesman of Calcutta dated March 6, 1973. A Congress MLA from Bengal assked "the State Government take a lesson from the Bihar Government in this regard which had already set up a special 'coal cell' to coordinate and control all activities relating to production, distribution, payment of wages and recruitment in the mines located in that State. Bihar was not depending solely on the Central Government." Then he said that "the interests of West Bengal must be properly protected." Some Congressmen were giving the slogan of Bengal for Bengalees. They are members of the same party. In Bihar they are shouting only for Biharis and swearing by the same leader, Mr. Indira Gandhi. MLAs in Bengal are giving the other slogan resulting in a situation of creating bitterness among Bengalees and non-Bengalees and Biharis and non-Biharis. What are you going to about it? This is not my paper. These are the speeches in the Assemblies of Bihar and West Bengal. Is he not ashamed of his own party which tries to divide the working class and make them fight with each other? The bulk

of the workers come from these areas of Deoria and Azamgarh and some of the Congress MLAs are making propaganda asking them to go away from West Bengal and Bihar. What steps has he taken to kill this poisonous provincial feeling which has been raised by a section of Congressmen in order to create a division among the trade union? Has he got any answer to that?

Then, I would say that on behalt of the trade unions we have already pledged cooperation and you will agree with me that the takeover of nearly 700 coal mines would not have been so simple but for the complete cooperation of the trade unions. There has not been a single instance of mar-peet or clash in the West Bengal fields which has got the highest number of non-coking coal mines, that is over 220; 60 per cent of the noncoking coal mines are concentrated in West Bengal. There you are getting the maximum cooperation. But what have you been doing about future wages? Are you going to consider the revision of wages because that is also becoming a very important point. Is he going to see that the agreements of Delhi and Calcutta are properly implemented, which are not implemented? Is he going to transfer the corrupt officers, which was agreed to in Calcutta and Delhi? Has any one officer been transferred or dismissed, who was indulging in malpractices? If that is not done Mr. Mohta will be the beneficiary. The reactionaries are out to discredit the takeover. Please do not blame the trade unions. Do not treat us as outsiders because I have a feeling that the trade unions are not taken into confidence. If we had Custodian not given cooperation, the would have rushed to us; because we cooperative-we have even are very stopped making proper criticisms—they think, well, we can manage without them. Please do not be under that impression. But we are going to give you cooperation.

Lastly, I must ask: What is your logic in not taking over the Tatas mines? The question is of captive mines, which means that the coal which comes out of a particular colliery goes to a particular factory. The coal mines owned

by Padampat Singhania are one of the best in the country. The JK colliery the JK aluminium to goes factory. Not a single naya paisa royalty has remained unpaid; the workers have been paid full dues and wages. But why have you let the Tatas captive mines free and taken over the Padampat Singhania captive mines? Why two standards. If you have had to leave out the captive mines, you should not have touched the captive mines of the cement industry or of the JK aluminium indusworkers were Their more than the wage board wages. Is it because you are a friend of the Tatas and an enemy of Padampat Singhania? What is the logic? So I do not understand. Unless you have a special relationship with the Tatas, you have taken over their mines also. Because of the victimisation and illegal dismissed of workers, they are terribly angry. Unless you do something to stop the anti-labour practices of the House of Tatas, I am telling you that by April there will be a prolonged strike in all the coal mines under the NCDC, BCCL and CMA and I do not think that at that stage Mr. Kumaramangalam be able to defend or save his friend, Mr. Tata.

श्रीमती लक्ष्मी कुमारी चूंडावत (राजस्थान) उपसभापित जी, यह जो कोल माइंस के मैंनेजमेंट का टेक-ओवर किया गया है उसका मैं स्वागत करती हूं। कोल की इडस्ट्री ऐसी है जिसकी कि सारी इंडस्ट्रीज की जननी कहेगे, अगर कोयला नही तो हमारी रेलवे नही चल सकती, अगर कोयला नही तो स्टील नही, अगर कोयला नही तो स्टील नही, अगर कोयला नही तो सुरक्षा की जितनी फैंक्ट्रिया चलाई जा रही है वह भी कोई काम नही दे सकती, इमलिये इस बेसिक इडस्ट्री पर सरकार का मैंनेजमेट होना चाहिये और मैं इमका स्वागत करती हू।

जब इन कोल माइन्स का यह टेक-ओवर किया गया तब इन माइन्स की स्थित बडी खराब थी । जिस तरह से सैकडों की सख्या मे माइन्स विखरी हई होने की

वजह से उनका जिस हंग से हिसाब-किताब रखा जाता था, शायद गवर्नमेट को भी यह पता नही था कि ठीक ठीक कितनी माला में कोयले का उत्पादन होता है । इसके अलावा अन्इकाना-मिक भी था क्योंकि 44 परसेन्ट ही उसका उत्पादन किया जा सका था जब कि दूसरे मुल्को मे 75 परसेन्ट तक हो सकता है। जब तक कोल माइन्स प्राइवेट ओनर्स के पाम है इससे मजदूरों का ही नुकसान था, सरकार का नुकसान था और हमारे मुल्क का नुकसान था। अकाउन्ट्म में भी गडबडी होना लाजुमी था क्यों कि प्राइवेट सेक्टर में कई तरह की गडबडिया चलती थी। मजदूरो के प्राविडेट फंड का भी ठीक से इंतजाम नही था और मजदूरो का काफी एक्सप्लाइटेशन होता ही था और करोडो रुपया उनमे बकाया था जिसमे एक्सचेकर को भी नकसान हो रहा था। ये सारी बाते थी लेकिन इसके अलावा सबसे बडी खामी यह थी कि प्राइवेट ओनर्स के हाथ मे होने की वजह से उन माइन्स की द्र्गति हो रही थी और अच्छा-अच्छा माल निकाल ले जाते और बाकी को ठीक से इस्तेमाल के लिए तैयार नही किया जाता, न इसका कोई साइन्ट-फिक तरीका था, न मजदूरो के लिए कोई मुविधा थी । तो ऐसी स्थिति भे उनसे यह तो आशा ही नहीं की जा सकती थी कि उनको साइन्टिफिक ढग से आगे बढायेंगे या नही या उन पर काफी माला में इन्वेस्टमेट करेंगे। पिछले दिनो मे कोकिंग कोल का राष्ट्रीयकरण होने के बाद वहा वालो ने एकदम 86 खानो को बद कर दिया और इसके कारण कोयले की बहत भारी शार्टेज मुल्क में हो गई, उसकी वजह से कन्ज्यमर परेशान थे और कई कार-खानो को भी उसकी वजह मे नकसान हो रहा था। खानो के मालिको को अदेशा हो गया कि उनकी खानो का भी मैनेजमेट सरकार ले लेगी तो उन्होने उनको बरवाद करना शरू कर दिया, अपना असेट बेचना शुरू कर दिया । इसलिए यह जरूरी था कि उनका बरबादी-करण रोकने के लिए उनका राष्ट्रीयकरण किया जाए । . . .

श्रीमती लक्ष्मी कमारी चुडावत]

Coal Mines (Taking

तो इस व्यवस्था का स्वागत करने के माथ साथ में दो बड़े सादे सवाल साफ शब्दों में मती जी में करना चाहगी। पहला सवाल तो यह कि जब आपने इसके मैंनेजमेंट को अपने हाथ में ले लिया, सारे खानों को ले लिया, तो साथ ही टिस्कों का क्यों नहीं लिया ? अभी हमारे जनसघ के सदस्य ने कहा आपने इन कोयला खानों को साल भर के लिए छोड़ा, आप ही इस बरबादी का कारण है। मैं आपसे पूछना चाहती हू क्या यह इल्जाम कल नहीं लगा सकते हैं कि टिस्कों को आपने छोड़ दिया इसलिये इसकी बरबादी हो रही है। इमलिए मेरा पहला सवाल है कि टिस्कों को क्यों नहीं लिया गया ?

दूसरा प्रक्रन मेरा यह है कि इस वक्त आपने केवल मैंनेजमेट को टेक-ओवर किया, इसके लिए एक करोड और कुछ भौइन्ट रपया हरसाल मालिको को दिया जाएगा । पता नहीं, दो साल लगे या तीन साल लगे ? तब तक हमको इतनी बडी रकम देनी पड़ेगी और इमके बाद राष्ट्रीयकरण करने समय मुआवजा देना पड़ेगा। तो यह हमारे एक्स-चेकर पर इतना वजन क्यो ?

इसके साथ ही मैं निवेदन करूगी कि जब मैंनेजमेन्ट आपने अपने हाथ में लिया है, तो जनता आपसे आशा और आकाक्षा करती हे कि इसका मैंनेजमेट इस तरह से चले कि पहले जो गडबडिया हो रही थी वे आगे न हो, ब्यूरोक्रेमी के हाथ में इसको मौपने न दिया जाए नहीं तो वहीं स्थिति होगी जो कई पब्लिक सेक्टर्स की हो रही है। कन्ज्यूमर्स को कई तरह की दिक्कते हैं, और खास तौर से मैं हाजसवाडव्स का सवाल आपके सामने रखूगी कि कोयले की कमी की वजह से हाऊस-वाइव्स को कितनी दिक्कत होती हैं। हमारा मुल्क कृषि-प्रधान मुल्क है, गावो में करोडो लोग खाना पकाने के लिए डोमेस्टिक यूज में गोबर को इस्तेमाल में लाते हैं। अगर उनके

पास ठीक ठीक मात्रा में कोयला पहचाया जा सकता है तो हम काफी माला मे गोबर बचा सकेंगे क्योंकि केवल फर्टिलाइजर्स से खेती नहीं होती, उसके साथ-साथ गोबर या दूसरी खाद का उपयोग करना बहुत जरूरी हो जाता है। मे आपसे यह भी निवेदन करूगी कि जब आपने सब-डीलर्स रखे. तो सबसे पहले उन डीलमं के ऊपर चौकमी की जाए क्योंकि बार-बार देखने में आया है कि जब जब कोई ऐसा प्रोग्नेसिव कदम सरकार उठाती है तो उसमे कुछ न कुछ ऐसे लैक्यने छोड देती है कि वह सब किये कराए में पानी फिर जाता है। तो यह खयाल रखे कि मारे के मारे डीलर्म पर पूरा केन्ट्रोल हो ओर खास तोर पर में रेलवे के वैगन्स के बारे में आपका ध्यान दिलाना चाहती ह। हमे अपना कड वा अनभव राज-म्थान कैनाल का है जो हमारे लिए जीवन-दायिनी नहर है, उसके बनने में देर आई तो कोयले की रुकावट में आई। जब देखा यही प्रश्न आता है कि रेलवे के पास वैगनों की कमी है तो ऐसा प्रवन्ध किया जाये कि रेलवे वैगनो को ठीक समय पर दे दे ताकि सब जगह पर कोयले का वितरण ठीक समय पर हो सके।

जहा तक मैंने मुना है कोयले का इतना उत्पादन होना है कि उसको भेजने के लिए 2,800 वैगनो की आवश्यकता पड़ती है, लेकिन रेलवे के पास केवल 1,700 वैगन ही हैं। वह कोयले को ले जाने के लिए देता है। मेरा निवेदन यह है कि कोयले की कीमत ठीक तरह से निर्धारित कर दी जाये नाकि कज्यूमर्स को वह मब जगह पर ठीक दाम पर मिले और उसका वितरण भी इस प्रकार में किया जाना चाहिए नाकि कज्यूमर्स को उचित मावा में आर समय पर प्राप्त हो सके। इस बात का भी ध्यान रखा जाना चाहिये कि ब्योरोकेट्स के हाथ में यह पिलक सैक्टर न जाने पाये। मैं इतना समय ही लेकर, ठीक समय पर अपना भाषण समाप्त कर रही ह।

SHRI K P. SUBRAMANIA MENON (Kerala): Mr Vice-Chairman, Sir this is a problem with which I am not very

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conversant and about which I am not on very sure grounds, but the amount ot material that is before us definitely indicates that this is a measure which should have been taken long ago. In fact, in 1954 the Estimates Committee of the Lok Sabha had recommended that the coal mines should be nationalised, because it was pointed out that apart from the availability of plenty of non-coking coal or non-metallurgical coal, the availability of metallurgical coal and its resources were limited and, therefore, it was necessary that it should be properly conserved and should not be left to the capacity of the private coal mineowners. However the Government had dithered a decision on this and it took another 20 years for them to come with this measure, by which time, I should say, the country has been made poorer not only because a lot of resources have wasted, but also because it has retarded the development of other industries in this country. I say it has retarded because the doal industry was the main motive force until recently of the Railways, and the Railways have suffered because of bad supply of coal by the coal mines. The power industry all over India has suffered because rotten coal has been supplied and the outage content of the furnaces has been so heavy that a large number of these power houses have been rendered bad. The latest instance is the Patradu power station in Bihar where the machines have been spoiled because rotten coal was supplied. Similar is the case of so many others. And because we have taken so many yearst o come to a correct decision, the country to-day faced with a crisis not only in the matter of coal itself, but also in power supply and in many other fields.

even if it is late, we should say that the measure is a correct thing.

Now, Sir, the coal industry in this country has been one of the worst employers. It employs about four workers, but the conditions of working, their living, is anything that you can call Hell on this earth. In fact, the Report of the National Commission on Labour has given us vivid examples of how things are there in the coal in-For example, this report has dustry. pointed out that the system or recruitment of labour to the coal industry, i.e. indentured labour, is something which is outmoded and it should be stopped immediately. In fact, the recommendation for stopping this thing was first done by the 1963 tripartite committee. But it was not carried out. Again the Central Wage Board in 1967 mended ...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Subramania Menon, how much time will you take?

SHRI K. P. SUBRAMANIA ME-NON: I will take about ten to fifteen minutes.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Then, will you please continue on Monday?

SHRI K. P. SUBRAMANIA MENON: All right, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The House stands adjourned till 11 a.M. tomorrow.

The House then adjourned at one minute past six of the clock till cleven of the clock on Friday, the 23rd March, 1973.